

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीयकंपनीविधिअधिकरण**  
**CUTTACK BENCH**  
**कटकखंडपीठ**

**ORDER OF THE HEARING ON 30<sup>th</sup> JANUARY, 2024, 10:30 A.M.**

**CP (IB) No. 51/CB/2022**

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Punjab National Bank -Vs- Smt. Lora Mitra Rath
Under Section	95 (1) IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Mr. S. Jena, FCS.

For Respondent (s) Mr. S. K. Acharya, Adv.  
Ms. S. Pholgu, Adv.  
Mr. A. Agarwal, Adv.  
Mr. J. Joshi, Adv.  
Ms. J. Sahoo Adv

**ORDER**

Ld. Authorised Representative, FCS, Mr. S. Jena appears for the Financial Creditor. Ld. Counsel, Mr. S. K. Acharya appearing for the Respondent/ Personal Guarantor. Respondent counsel represented that he already filed objection to the RP report and hardcopy also filed in the Registry on 15.01.2024. The RP report and objections are not displayed in the DMS Portal. Hence, both sides counsel are directed to touch with the Registry and Registry is also directed to verify the same and upload the documents in e-portal. List the matter for hearing on 13.02.2024.

Sd

**Kaushalendra Kumar Singh**  
**Member (Technical)**

Sd

**P. Mohan Raj**  
**Member (Judicial)**